

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IA-5604/2022, IA/6621/ND/2023 in
(IB)-129(PB)/2022

IN THE MATTER OF:

Orbis Trusteeship Services Pvt Ltd	...	Applicant
Versus		
Harvinder Singh Sikka	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

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For the Petitioner	: Mr. Krishnendu Datta, Senior Advocate Ms. Anindita R. Chowdhury, Ms. Vatsala Rai, Mr. Sushrut Garg, Advs.
For the Respondent	: Mr. Gaurav Mitra, Mr. Vivek Kumar, Ms. Lavanya Pathak, Advs.
For the RP	: Mr. Dhananjaya Sud, Mr. Akhand Pratap Singh, Mr. Hemant Sethi, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krishnendu Datta, Learned Senior Counsel along with Ms. Anindita R. Chowdhury, on behalf of the applicant and Mr. Gaurav Mitra, Learned Counsel on behalf of the Personal Guarantor are present physically. Mr. Dhananjaya Sud, Learned Counsel for the Resolution Professional is present through video-conferencing. Arguments are addressed. Parties are directed to file written submissions not more than three pages within ten days. Let this matter be posted to 16.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)